

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-517
Appeal No.-128/59/ND/2022

IN THE MATTER OF:

Chander Bhan Choudhary & Anr.

....Applicant

Vs.

Jaina Snacks Pvt. Ltd. & Ors.

.....Respondent

SECTION

U/s 59 CA

Order delivered on 29.11.2022

CORAM:

**JUSTICE TELAPROLU RAJANI,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

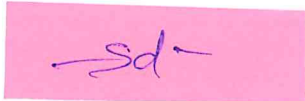
PRESENT:

For the Applicant : Mr. Parvinder Chauhan, Adv.

For the Respondent :

ORDER

We have heard Ld. Counsel for the Applicant. Ld. Counsel for the Applicant submitted that he has filed an affidavit in compliance of order dated 12.09.2022 regarding maintainability of this petition. List the matter for hearing on **22.12.2022**.



**(RAHUL BHATNAGAR)
MEMBER (T)**

Amit Tiwari



**(JUSTICE TELAPROLU RAJANI)
MEMBER (J)**